

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : UNION OF INDIA THROUGH SFIO V/S DYNAMIC SUGARS PVT. LTD. & ORS.

SECTION : 241/242 R/W 246, 339, 221 & 222 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. SH. GYAN PRAKASH, ASG ALONG WITH SH. ARVIND NATH AGARWAL, ADV.

CP NO. 180/ALD/2020

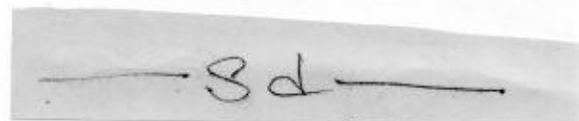
The matter was taken up today through Video Conferencing at 12:30 PM.

Heard Sh. Gyan Prakash, ASG along with Sh. Arvind Nath Agarwal, Advocate for the Applicant/ Union Bank of India through video conferencing, who has filed the present CP No.180/ALD/2020 under Section 241/242 R/w 246, 339, 221 & 222 of Companies Act, 2013 through SFIO regarding Oppressiona and Mismanagement in the affairs of the Company.

Let, notices be issued to the respondents by all modes, including the process of the Court, returnable at a early date.

Accordingly, put up on 16th December, 2020 for arguments before the Regular Court/ Video Conferencing.

In the meantime, respondents may put in appearance along with reply within four weeks, thereafter, Applicant may file rejoinder within one week, if any.



**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Dated : 11.11.2020